

Central Administrative Tribunal, Principal Bench

Original Application No. 260 of 2004
M.A. No. 236/2004

New Delhi, this the 3rd day of February, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Ashok Kumar,
S/o Shri Komal Singh,
R/o D-78, New Police Line,
Kingsway Camp,
New Delhi

.....Applicant
(By Advocate: None)

Versus

1. The Commissioner of Police,
Police Head Qtrs., M.S.O. Building,
New Delhi
2. The Joint Commissioner of Police,
(Operations), Police H.Q.
Delhi
3. The Deputy Commissioner of Police,
I.G.I. Airport,
New Delhi

.....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

There is no appearance on behalf of the applicant
despite repeated calls.

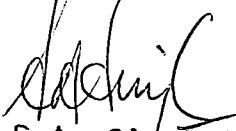
2. By virtue of the present application, the petitioner seeks setting aside of order of 19.11.2001 passed by the disciplinary authority and order of 10.4.2002 passed by the appellate authority.
3. Admittedly, the application is barred by time.
4. Alongwith the petition, an M.A. 236/2004 has been filed stating that the original application was misplaced in the office of the learned counsel. It could not be

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traced. After the same is traced, it has been filed in this Tribunal.

5. At the outset, it has to be mentioned that the application is vague. There is no date mentioned as to when the same was traced. In fact, even the verification of the petition is undated. On such vague pleadings, it cannot be termed that there is sufficient ground to condone the delay.

6. Resultantly, the present petition is dismissed in limine being barred by time.


(S.A. Singh)

Member(A)

/dkm/


(V.S. Aggarwal)
Chairman